

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.1

Service Tax Appeal No. 595 of 2012

[Arising out of OIA-SRP/110/DMN/SDMN/2012-13 passed Commissioner of Central Excise, Customs and Service Tax-DAMAN)

M/s. Toufik Yusuf Khan

.....Appellant

Flat No. 06, Welcome Medina,
Khariwad, Nani Daman,
Daman, U T Of Dadra & Nagar Haveli

VERSUS

C.C.E. & S.T.-Daman

.....Respondent

3rd Floor...Adarsh Dham Building, Vapi-Daman Road, Vapi
Opp.Vapi Town Police Station,
Vapi, Gujarat-396191

APPEARANCE:

None appeared for the Appellant

Shri. S.K. Shukla, Authorized Representative for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

FINAL ORDER NO. A/ 12443 /2019

DATE OF HEARING : 18.12.2019

DATE OF DECISION: 18.12.2019

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SUBKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted. Order be given Dasti.

(Dictated and pronounced in the open court)

**RAMESH NAIR
MEMBER (JUDICIAL)**

**RAJU
MEMBER (TECHNICAL)**